Sr. No. 06 Supp. List-01

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-Bail App No. 13/2020 EMG-CrlM No. 12/2020 EMG-CrlM No. 13/2020

Harjeet Kour

Through: - Mr. Mohinder Singh, Advocate

v/s

U.T of Jammu and Kashmir

...Non-applicant(s)

...Applicant(s)

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

<u>ORDER</u>

Heard.

Issue notice to the respondent.

List on 02.06.2020.

In the meantime, in the event of arrest of the applicant in F.I.R No. 43/2020 registered with Police Station, Ramgarh, District Samba, she shall be released on bail subject to furnishing of bail bond and surety bond to the tune of Rs. 20,000/- each to the satisfaction of the I/O of the case. The applicant is directed to join the investigation within two days. The applicant shall not tamper with the evidence in any manner.

(PUNEET GUPTA)
JUDGE

Jammu 12.05.2020 Tarun